

[Shrimati Indira Gandhi]

As regards kerosene the proposed duty is only two paise per litre. Taking into account the weightage of the index of wholesale prices of the different commodities, on which taxes are being increased, the increase should not go to more than half per cent even if the entire burden of the additional taxation is passed on to the consumer.

There is no single unchangeable definition of the words 'luxury' and 'necessity'. As incomes go up, sanitary ware or preserved foods may be regarded as necessities. But if resources are to be enlarged, it cannot be argued that commodities like preserved foods or sanitary ware should escape taxation altogether. While considering the incidence of taxation on the lower income groups, we should not ignore the beneficial impact of the welfare schemes proposed, such as family pension, schemes for industrial workers, enhanced minimum pension for Government servants, child welfare programmes etc.

As I said earlier, price stability is essential for social justice and rising prices do cause social tension. In assessing the price situation it would be highly misleading if estimates are made on the basis of trends over one or two months. Let us not invoke the horrors of the inevitable failure of the monsoon or some such thing. The average level of wholesale prices between April 1969 and January 1970 was roughly three per cent higher than the average level during the corresponding period of previous year. Between the middle of January and the middle of February this year, the wholesale price index remained stable after rising for about three months. The credit measures taken by the Reserve Bank are beginning to have some effect. One hon. Member was needlessly harsh on the Reserve Bank, particularly on its Governor, who has rendered distinguished service to the country in more than one capacity.

The events of the last few months have brought about much-needed discussion and heart-searching in the political forces of the country and there is a movement towards a certain crystallisation, which will help us to pursue more efficiently our positive social and economic objectives. It is not surpris-

ing that critics are unable to find anything new in the Budget because they have failed to appreciate one simple fact. If we are to carry forward this great nation to its rightful destiny at a crucial period of history, we have to bring about simultaneous transformation in our social, political and economic life.

SHRI PILOO MODY : We will also need a better Government.

SHRI INDIRA GANDHI : In this, I am aware, we are not advocating anything very new but the Budget does indicate the directions in which we intend to move forward. Shri Chandrajit Yadav has referred to these. I was also glad that a dispassionate observer such as Shri Tenneti Viswanatham has focussed the attention of this House on these initiatives. I am glad also that Shri Dwivedy has recognised the new departures which the Budget makes specially in the direction of social equality.

No one can be more keenly aware of the fact that we have tried to achieve in the Budget only a small but significant beginning. But, as I have said on previous occasions here, the greatest distances can be covered by small steps and this Budget is one such step. I have no doubt that it will lead us to other steps and the country will be able to go ahead with greater dynamism, vigour and speed.

18.33 hrs.

DAMANDS* FOR GRANTS ON ACCOUNT, 1970-71

MR. SPEAKER : We are already a little behind schedule. Already it is 6.30 and friends from Himachal are very impatient. What I propose is that either we have a longer sitting today to dispose of the Vote-on-Account Demands or we do away with the Lunch Hour tomorrow and discuss it tomorrow.

SOME HON. MEMBERS : No, no.

SHRI JYOTIRMOY BASU (Diamond Harbour) : That is better.

*Moved with the recommendation of the President.

SHRI PILOO MODY (Godhra) : Let us do away with the Lunch Hour and save food.

MR. SPEAKER : All right ; Let us take up item No. 6 Demands for Grants on Account.

Demand No. 1—Ministry of Defence

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 30,95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Defence' "

Demand No. 2—Defence Services, Effective—Army

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,31,14,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Defence Services, Effective-Army' "

Demand No. 3—Defence Services Effective-Navy

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 9,71,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Defence Services, Effective-Navy' "

Demand No. 4—Defence Services Effective-Air Force

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 35,25,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Defence Services, Effective-Air Force' "

Demand No. 5—Defence Services Non-Effective

MR. SPEAKER : Motion moved :

"That a sum not exceeding

Rs. 7,66,33,00 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Defence Services, Non-Effective' "

Demand No. 6—Ministry of Education and Youth Services

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 19,37,000 be granted to the President, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Education and Youth Services' "

Demand No. 7—Education

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 11,45,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Education' "

Demand No. 8—Archaeology

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 27,29,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Archaeology' "

Demand No. 9—Survey of India

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,00,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Survey of India' "

Demand No. 10—Grants to Council of Scientific and Industrial Research

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,42,21,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971,

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in respect of 'Grants to Council of Scientific and Industrial Research'."

Demand No. 11—Other Revenue Expenditure of the Ministry of Education and Youth Services

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 75,51,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Education and Youth Services'."

Demand No. 12—External Affairs

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,42,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'External Affairs'."

Demand No. 13—Other Revenue Expenditure of the Ministry of External Affairs

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,80,27,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of External Affairs'."

Demand No. 14—Ministry of Finance

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 57,38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Finance'."

Demand No. 15—Customs

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,69,52,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Customs'."

Demand No. 16—Union Excise Duties

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,89,87,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Union Excise Duties'."

Demand No. 17—Taxes of Income including Corporation Tax, etc.

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,15,95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Taxes on Income including Corporation Tax, etc.'"

Demand No. 18—Stamps

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 78,10,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Stamps'."

Demand No. 19—Audit

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,65,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Audit'."

Demand No. 20—Currency and Coinage

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,75,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Currency and Coinage'."

Demand No. 21—Mints

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 60,01,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Mints'."

ing the charges during the year ending on the 31st day of March, 1971, in respect of 'Mints'."

Demand No. 22—Kolar Gold Mines

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,15,52,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Kolar Gold Mines'."

Demand No. 23—Pensions and Other Retirement Benefits

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,50,36,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Pensions and Other Retirement Benefits'."

Demand No. 24—Opium Factories and Alkaloid Works

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,64,38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Opium Factories and Alkaloid Works'."

Demand No. 25—Other Revenue Expenditure of the Ministry of Finance

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 5,37,46,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

Demand No. 26—Grants-in-aid to State and Union Territory Governments

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 82,52,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending

on the 31st day of March, 1971, in respect of 'Grants-in-aid to State and Union Territory Governments'."

Demand No. 27—Miscellaneous Adjustments between the Central and State and Union Territory Governments

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 6,81,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Miscellaneous Adjustments between the Central and State and Union Territory Governments'."

Demand No. 28—Pre-partition Payments

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Pre-partition Payments'."

Demand No. 29—Ministry of Food, Agriculture, Community Development and Cooperation

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 34,20,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Food, Agriculture, Community Development and Corporation'."

Demand No. 30—Agriculture

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,43,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Agriculture'."

Demand No. 31—Payments to Indian Council or Agricultural Research

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,06,17,000 be granted to the Presi-

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dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Payments to Indian Council of Agricultural Research'."

Demand No. 32—Forest

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 33,44,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Forest'."

Demand No. 33—Other Revenue Expenditure of the Ministry of Food, Agriculture, Community Development Cooperation

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,39,41,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Food, Agricultural, Community Development and Cooperation'."

Demand No. 34—Ministry of Foreign Trade

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,81,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of Ministry of 'Foreign Trade'."

Demand No. 35—Foreign Trade

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 14,13,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Foreign Trade'."

Demand No. 36—Other Revenue Expenditure of the Ministry of Foreign Trade

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,27,94,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971 in respect of 'Other Revenue Expenditure of the Ministry of Foreign Trade'."

Demand No. 37—Ministry of Health and Family Planning and Works, Housing and Urban Development

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 12,13,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in aspect of 'Ministry of Health and Family Planning and Works, Housing and Urban Development'."

Demand No. 38—Medical and Public Health

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,33,01,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st dhy of March, 1971, in respect of 'Medical and Public Health'."

Demand No. 39—Public Works

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,11,94,000 be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1971, in in respect of "Public Works'."

Demand No. 40—Stationery and Printing

MR, SPEAKER ; Motion moved :

"That a sum not exceeding Rs. 2,52,88,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of "Stationery and Printing'."

Dcmanp No. 41--Other Revenue Expenditure of the Ministry of Health and Family Planning and Works, Housing and Urban Development

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 48,88,000 be granted to the President,

on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Health and Family Planning and Works, Housing and Urban Development'."

Demand No. 42—Ministry of Home Affairs

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 30,81,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Home Affairs'."

Demand No. 43—Cabinet

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs 12,28,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Cabinet'."

Demand No. 44—Administration of Justice

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 43,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Administration of Justice'."

Demand No. 45—Police

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 11,51,35,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Police'."

Demand No. 46—Census

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,04,64,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Census'."

Demand No. 47—Statistics

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 69,56,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Statistics'."

Demand No. 48—Privy Purses and Allowances of Indian Rulers

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Privy Purses and Allowances of Indian Rulers'."

Demand No. 49—Territorial and Political Pensions

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,80,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Territorial and Political Pensions'."

Demand No. 50—Delhi

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,53,93,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Delhi'."

Demand No. 51—Chandigarh

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,20,47,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Chandigarh'."

Demand No. 52—Andaman Nicobar Islands

MR. SPEAKER : Motion moved :

"That a sum not exceeding

Rs. 1,55,23,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Andaman and Nicobar Islands'."

Demand No. 53—Tribal Areas

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,62,61,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Tribal Areas'."

Demand No. 54—Dadra and Nagar Havelli Area

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 11,41,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Dadra and Nagar Havelli Area'."

Demand No. 55—Laccadive, Minicoy and Amindivi Islands

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 22,20,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Laccadive, Minicoy and Amindivi Islands'."

Demand No. 56—Other Revenue Expenditure of the Ministry of Home Affairs

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,19,31,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs'."

Demand No. 57—Ministry of Industrial Development, Internal Trade and Company Affairs

MR. SPEAKER : Motion moved :

"That a sum not exceeding

Rs. 16,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Industrial Development, Internal Trade and Company Affairs'."

Demand No. 58—Industries

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 92,55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Industries'."

Demand No. 59—Salt

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 12,37,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Salt'."

Demand No. 60—Other Revenue Expenditure of the Ministry of Industrial Development, Internal Trade and Company Affairs

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,65,85,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Industrial Development, Internal Trade and Company Affairs'."

Demand No. 61—Ministry of Information and Broadcasting

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,36,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Information and Broadcasting'."

Demand No. 62—Broadcasting

MR. SPEAKER : Motion moved :

"That a sum not exceeding

Rs. 2,11,48,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Broadcasting'."

Demand No. 63—Other Revenue Expenditure of the Ministry of Information and Broadcasting

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,34,94,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Information and Broadcasting'."

Demand No. 64—Ministry of Irrigation and Power

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,48,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Irrigation and Power'."

Demand No. 65—Multipurpose River Schemes

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 53,11,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Multipurpose River Schemes'."

Demand No. 66—Other Revenue Expenditure of the Ministry of Irrigation and Power

MR. SPEAKER : Moved Motion :

"That a sum not exceeding Rs. 1,69,98,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Irrigation and Power'."

Demand No. 67—Minister of Labour Employment and Rehabilitation

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 14,90,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Labour, Employment and Rehabilitation'."

Demand No. 68—Director General, Mines Safety

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 10,18,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Director General, Mines Safety'."

Demand No. 69—Labour and Employment

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,11,14,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Labour and Employment'."

Demand No. 70—Expenditure on Displaced Persons

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,31,05,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Expenditure on Displaced Persons'."

Demand No. 71—Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,76,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation'."

Demand No. 72—Ministry of Law

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 15,98,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Law'."

Demand No. 73—Other Revenue Expenditure of the Ministry of Law

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 34,12,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

Demand No. 74—Ministry of Petroleum and Chemicals and Mines and Metals

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,98,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Petroleum and Chemicals and Mines and Metals'."

Demand No. 75—Geological Survey

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,87,52,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Geological Survey'."

Demand No. 76—Other Revenue Expenditure of the Ministry of Petroleum and Chemicals and Mines and Metals

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,85,03,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Petroleum and Chemicals and Mines and Metals'."

Demand No. 77—Ministry of Shipping and Transport

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 24,24,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Shipping and Transport'."

Demand No. 78—Roads

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,79,97,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Roads'."

Demand No. 79—Mercantile Marine

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 72,16,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Mercantile Marine'."

Demand No. 80—Lighthouses and Lightships

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 23,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Lighthouses and Lightships'."

Demand No. 81—Other Revenue Expenditure of the Ministry of Shipping and Transport

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 84,22,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Shipping and Transport'."

Demand No. 82—Ministry of Steel and Heavy Engineering

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,39,000 be granted to the President,

on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Steel and Heavy Engineering'."

Demand No. 83—Other Revenue Expenditure of the Ministry of Steel and Heavy Engineering

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 16,32,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Steel and Heavy Engineering'."

Demand No. 84—Ministry of Supply

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 16,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Ministry of Supply'."

Demand No. 85—Supplies and Disposals

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 73,08,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Supplies and Disposals'."

Demand No. 86—Other Revenue Expenditure of the Ministry of Supply

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,38,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Supply'."

Demand No. 87—Ministry of Tourism and Civil Aviation

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,20,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the

31st day of March, 1971, in respect of 'Ministry of Tourism and Civil Aviation'."

Demand No. 88—Meteorology

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 83,53,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Meteorology'."

Demand No. 89—Aviation

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,36,68,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Aviation'."

Demand No. 90—Other Revenue Expenditure on the Ministry of Tourism and Civil Aviation

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 72,06,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation'."

Demand No. 91—Department of Atomic Energy

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 5,36,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Department of Atomic Energy'."

Demand No. 92—Other Revenue Expenditure of the Department of Atomic Energy

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 6,37,36,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Department of Atomic Energy'."

Demand No. 93—Department of Communications

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,75,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Department of Communications'."

Demand No. 94—Overseas Communications Service

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 72,57,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Overseas Communications Service'."

Demand No. 95—Posts and Telegraphs (Working Expenses)

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 41,44,56,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Posts and Telegraphs (Working Expenses)'."

Demand No. 96—Posts and Telegraphs—Dividend to General Revenues, Appropriation to Reserve Funds and Repayments of Loans from General Revenues

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 6,32,13,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Posts and Telegraphs—Dividend to General Revenues, Appropriation to Reserve Funds and Repayments of Loans from General Revenues'."

Demand No. 97—Other Revenue Expenditure of the Department of Communications

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of

'Other Revenue Expenditure of the Department of Communications'."

Demand No. 98—Department of Parliamentary Affairs

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,14,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Department of Parliamentary Affairs'."

Demand No. 99—Department of Social Welfare

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,37,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Department of Social Welfare'."

Demand No. 100—Other Revenue Expenditure of the Department of Social Welfare

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,57,41,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Department of Social Welfare'."

Demand No. 101—Planning Commission

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 25,28,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Planning Commission'."

Demand No. 102—Lok Sabha

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 46,44,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Lok Sabha'."

Demand No. 103—Rajya Sabha

MR. SPEAKER : Motion moved :

"That a sum not exceeding

Rs. 18,18,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Rajya Sabha'."

Demand No. 104—Secretariat of the Vice-President

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Secretariat of the Vice-President'."

Demand No. 105—Defence Capital Outlay

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 23,16,67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Defence Capital Outlay'."

Demand No. 106—Capital Outlay of the Ministry of Education and Youth Services

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 75,09,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Education and Youth Services'."

Demand No. 107—Capital Outlay on the India Security Press

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,41,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on the India Security Press'."

Demand No. 108—Capital Outlay on Currency and Coinage

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,43,61,000 be granted to the President, on account, for or towards defray-

ing the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Currency and Coinage'."

Demand No. 109—Capital Outlay on mints

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,36,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Mints'."

Demand No. 110—Capital Outlay on Kolar Gold Mines

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 23,77,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Kolar Gold Mines'."

Demand No. 111—Commuted Value of Pensions

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,18,87,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Commuted Value of Pensions'."

Demand No. 112—Other Capital Outlay of the Ministry of Finance

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 40,33,03,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Finance'."

Demand No. 113—Capital Outlay on Grants to State Governments for Development

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 5,11,99,000 be granted to the President, on account, for or towards defraying the charges during the year ending

on the 31st day of March, 1971, in respect of 'Capital Outlay on Grants to State Governments for Development'."

Demand No. 114 - Loans and Advances by the Central Government

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 95,56,98,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Loans and Advances by the Central Government'."

Demand No. 115—Purchase of Foodgrains and Fertilizers

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 14,97,95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Purchase of Foodgrains and Fertilizers'."

Demand No. 116 - Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Cooperation

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 11,21,19,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Cooperation'."

Demand No. 117—Capital Outlay of the Ministry of Foreign Trade

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,39,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Foreign Trade'."

Demand No. 118—Capital Outlay on Public Works

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,77,61,000 be granted to the Presi-

dent, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Public Works'."

Demand No. 119—Delhi Capital Outlay

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,15,09,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Delhi Capital Outlay'."

Demand No. 120—Other Capital Outlay of the Ministry of Health and Family Planning and Works, Housing and Urban Development

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,55,89,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Health and Family Planning and Works, Housing and Urban Development'."

Demand No. 121—Capital Outlay in Union Territories and Tribal Areas

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,43,23,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay in Union Territories and Tribal Areas'."

Demand No. 122—Other Capital Outlay of the Ministry of Home Affairs

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 35,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Home Affairs'."

Demand No. 123—Capital Outlay of the Ministry of Industrial Development Internal Trade and Company Affairs

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,07,03,00 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Industrial Development, Internal Trade and Company Affairs'."

Demand No. 124—Capital Outlay of the Ministry of Information and Broadcasting

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 88,63,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Information and Broadcasting'."

Demand No. 125—Capital Outlay on Multipurpose River Schemes

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,34,29,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Multipurpose River Schemes'."

Demand No. 126—Other Capital Outlay of the Ministry of Irrigation and Power

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,25,45,000 be granted to the President, on account, for or towards defraying the charge during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power'."

Demand No. 127—Capital Outlay of the Ministry of Labour, Employment and Rehabilitation

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 92,58,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of

'Capital Outlay of the Ministry of Labour, Employment and Rehabilitation'."

Demand No. 128—Capital Outlay of the Ministry of Petroleum and Chemicals and Mines and Metals

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 17,59,99,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Petroleum and Chemicals and Mines and Metals'."

Demand No. 129—Capital Outlay on Roads

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 9,10,57,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Roads'."

Demand No. 130—Capital Outlay on Ports

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,41,90,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Ports'."

Demand No. 131—Other Capital Outlay of the Ministry of Shipping and Transport

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,75,48,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Shipping and Transport'."

Demand No. 132—Capital Outlay of the Ministry of Steel and Heavy Engineering

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 14,67,12,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Ministry of Steel and Heavy Engineering'."

Demand No. 133—Capital Outlay on Aviation

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,81,62,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Aviation'."

Demand No. 134—Other Capital Outlay of the Ministry of Tourism and Civil Aviation

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 22,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Ministry of Tourism and Civil Aviation'."

Demand No. 135—Capital Outlay of the Department of Atomic Energy

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 9,05,48,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay of the Department of Atomic Energy'."

Demand No. 136—Capital Outlay on Posts and Telegraphs (Not met from Revenue)

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 14,71,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Capital Outlay on Posts and Telegraphs (Not met from Revenue)'."

Demand No. 137—Other Capital Outlay of the Department of Communications

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 30,63,000 be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1971, in respect of 'Other Capital Outlay of the Department of Communications'."

MR. SPEAKER : The Demands are before the House.

SHRI DATTATRAYA KUNTE (Kolaba) : I rise on a point of order under rule 206 (2) which reads :—

"Each demand shall contain first a statement of the total grant proposed and then a statement of the detailed estimate under each grant divided into items."

I read out in my speech from the explanatory Memorandum.

MR. SPEAKER : I understand, you mentioned it in your speech on the Budget.

SHRI DATTATRAYA KUNTE : I must formulate my point of order. I must make my position very clear. A demand of Rs. 275 crores has been made for non-Plan loans under the item "Loans and Advances". I would not have raised the point of order if the Prime Minister or the Finance Minister would have given the details. But the Finance Minister was pleased to say that though this assistance is for Plan purposes, that it is not called loan at all but it is called assistance in order to cover up their gaps, she said that the names of States could not be given now because the resources position has not been ascertained yet. Even the Government of India, today, at this hour, at 6-30 P. M. is not sure as regards the resources position of the States and, therefore, we do not know how much is to be given and to which State it is to be given.

Rule 206 (2) very clearly lays down that the details are to be made available as to how they are going to spend Rs. 275 crores before 31st March. And they are making a provision of Rs. 175 crores for the next year. If today, on the 17th March, 1970, at 6-30 P. M., they are not clear as regards the details, how does the Government expect the House to vote on "Vote on Account". What are we to vote for? I do not want to dilute about it. I have raised a very small and clear point. Let the details be given. If the Prime Minister had given the details, I would have been satisfied. I am not one of those who said that it will be used badly or wrongly. I was patiently hearing the Prime Minister and she quietly said that the details are not available and that the resources position has not been ascertained. We would

like to know the details before you ask us to vote for it. I want your ruling on this.

DR. RAM SUBHAG SINGH (Buxar) : It is a very pertinent point.

SHRI NATH PAI (Rajapur) : Sir, the aspect dealt with by the Prime Minister was about the allegations regarding the political use of the funds available. We are not interested in that.

I would like to draw your attention to p. 107 of the Demands for Grants presented to the House, the actual part of which did appear in her reply verbatim. It says :

"In order that the implementation of the State Plans is not hindered on this account, it has been decided to provide special assistance in the form of non-Plan loans to such States. The total requirements in this regard in the current year are placed at Rs. 275 crores of which Rs. 75 crores would be met from the sanctioned appropriations and, accordingly, an additional sum of Rs. 200 crores is now required."

Having read this, may I read Rule 206 (2) which says :

"Each demand shall contain first a statement of the total grant proposed and then a statement of the detailed estimate under each grant divided into items."

My hon. friend, Mr. Kunte's point is sustained by the latter part of this rule that a statement of the detailed estimates under each grant shall be provided under each item. My submission is that the sum has been asked for, it is being provided and we are entitled under the Rules of Procedure under your Directives, to know what are the principles and the details of the disbursement of the sum that has been asked for.

Before I conclude, may I read Rule 207 (1) which says, during the General discussion on the Budget, I quote :

".. the House shall be at liberty to discuss the Budget as a whole or any question of principle involved therein."

This has to be read with Rule 206 (2). Then, the cogency of the point raised by Shri Kunte becomes clear.

I hope, Sir, we will get a satisfactory reply as to why there is absence of details. We know that the help is being given and

may be, there just considerations for the requirements or the needs of the States. But the House is entitled to know how this sum is being distributed and what are the underlying principles.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, कुंटे साहब ने जो मुद्दा पेश किया है उस पर आप को गौर फरमाना चाहिये और उस पर कल निर्णय देना चाहिए, अगर संभव हो तो लिखित। कोई आज इस बात की जरूरत नहीं है कि इस को आज ही हम पास करें। अगर आज नहीं पास करेंगे तो इस में। अप्रैल तक तो कोई दिक्कत नहीं है। अप्रैल के बाद ही सवाल आता है क्यों कि बोट आन एकाउंट पास होने के बाद तुरन्त वह अप्रोप्रिएशन बिल मूव करेंगे, इसलिए इस मामले को आप रोकिए। उस के कई कारण हैं।

अध्यक्ष महोदय, प्रधान मंत्री जी ने इस बात की सफाई देते हुए प्लानिंग कमीशन का हवाला दिया। अब प्लानिंग कमीशन की क्या सिफारिशें हैं हम को पता ही नहीं। आप ने कभी सदन के सामने रखा नहीं। सदन को उस पर बहस करने का मौका नहीं दिया। प्लानिंग कमीशन की सिफारिशों पर बहस करने की जरूरत नहीं होती अगर आप अपने बजट में यह सारी बातें रखती। अभी जो मेमोरेण्डम दिया गया है इस में बहुत सारी नीतियों के सवाल उत्पन्न होते हैं। एक सवाल यह है, आप पेज 69 देखिए। इन्होंने यह कहा है :

"The Budget Estimates were framed on the basis that 70 per cent of the assistance would be in the form of loans and 30 per cent in the form of grants. It has since been decided that the development Plans of Ladakh area in Jammu and Kashmir, Hill areas in Assam and of Nagaland would be financed to the extent of 90 per cent by way of grant and 10 per cent as loan."

तो नीतियों के बारे में भी परिवर्तन आ रहे हैं। तो इन का कर्तव्य है कि यह जो 175 करोड़ रुपये का इन्होंने इन्तजाम किया है उस में एक तो यह बताएं कि किन सिद्धांतों के आधार

[श्री मधु लिमये]

पर यह वीक स्टेट इन्होंने तय किया है? वीक-स्टेट, यह एक नई टर्मिनालाजी आ रही है।

इस को तय करने के लिए पर कैपिटल इनकम का क्राइटीरिया है तो बिहार देश का सब से पिछड़ा इलाका इस मामले में है, पूर्वी उत्तर प्रदेश है, उड़ीसा है, तेलंगाना है, राजस्थान है, बहुत से इलाके ऐसे पिछड़े हुए हैं। यह वीक-स्टेट का क्या मतलब है? अगर साक्षरता की कसौटी ली जाय तो और तीन चार स्टेट्स ऐसे हैं जो इस मामले में बहुत पिछड़े हुए हैं। सिंचाई की बात ली जाय तो महाराष्ट्र है, मैसूर है, गुजरात है, यह सिंचाई के मामले में बहुत पिछड़े हुए हैं। तो अध्यक्ष महोदय, इन को इस प्रकार का सर्वाधिकार और स्वेच्छा-चारिता के आधार पर खर्च करने का अधिकार यह सदन दे नहीं सकता। सबसे पहले कमजोर राज्यों की परिभाषा की जाय, उस के सिद्धांत निश्चित किए जाय और उस की तफसील दी जाय उस के बाद यह वोट आन एकाउंड हम पास कर सकते हैं। इस के ऊपर बहस करने का बहुत बुनियादी कारण है। आज तक हम लोग समझते थे कि यह कोई क्राइटीरिया निश्चित करेंगे। लेकिन इस तरह का काम नहीं किया जा रहा है और मनमानी कर के यह ऐसी राज्य सरकारों को ज्यादा मदद देने वाली है जो इन के इशारे पर नाचे और ऐसी राज्य-सरकारों के खिलाफ काम किया जाने वाला है जो इन के इशारे पर नाचने के लिए तैयार नहीं हैं।

दूसरा मुद्दा यह है... (व्यवधान)... मैं खत्म कर रहा हूँ। आप इम्पेजेंट क्यों हो रहे हैं? अध्यक्ष महोदय, इन्होंने जो रिवाइज्ड एस्टीमेट्स के बारे में कहा है उस में है :

"The excess in the Revised is mainly due to additional loans to be provided to States towards expenditure incurred by them on relief operations in areas affected by drought, floods and cyclones..."

अब यहां पर आलोचना की गई तामिल-नाडु को कितना रुपया दिया गया। एक स्टडी टीम गई। लेकिन अध्यक्ष महोदय, डीटेल्स नहीं हैं। एक्सेस डिमांड भी पेश नहीं हुई। यह शकधर की किताब में से मैं एक कोटेशन पढ़कर सुनाना चाहता हूँ। यह हिन्दुस्तान की पार्लियामेंट के बारे में मेज पार्लियामेंट्स प्रैक्टिस की तरह है। इस में लिखा हुआ है कि कोई नई सविस है या पुरानी सविस पर अधिक पैसा खर्च किया गया है तो इन चीजों के बारे में सारी जानकारी सदन को देनी चाहिये। इसी लिये मैंने कुंठे साहब से पूछा कि कहीं एक्सेस ग्रान्ट के बारे में आया तो नहीं है। उन्होंने कहा कि नहीं आया है। अगर हमारी गलती है तो हम को करैक्ट करें इस लिये, अध्यक्ष महोदय, इन सारी नीतियों की जो बातें हैं उन पर चर्चा करने का आप सदन का मौका दें और इस वक्त वोट-आन एकाउंड पर वोट न लें, क्योंकि यह सदन के अधिकारों का सवाल है।

अन्त में मैं एक संबैधानिक बात कहना चाहता हूँ। जहां तक वित्तीय मामलों का सवाल है यह सरकार इस सदन के प्रति जिम्मेदार है और इस सदन को पूरा अधिकार है कि फाइनेन्शियल मामलों में सदन को बिश्वास में लिये बिना इस तरह की मनमानी उनको न करने दी जाय।

मेरी प्रार्थना है—आप इस सदन के अध्यक्ष हैं, इस सदन की शोभा आप से है, सदन के अधिकारों की रक्षा करना आपका कर्तव्य है।

SHRI S. R. DAMANI (Sholapur) : These points have been raised by the hon. Member in the budget speech. Now he is only wasting the time of the House.

SHRI VIKRAM CHAND MAHAJAN (Chamba) : He is relying on wrong rule and on that he is making a submission. Please turn to Rule 214. This is the relevant rule. Rule 206 does not deal with Vote-on-account. Rule 214 deals with it. The objections are not maintainable in view of Rule 214. Kindly see Rule 214. It says :

"A motion for vote on account shall state the total sum required and the various amounts needed for each Ministry, Department or item of expenditure which compose that sum shall be stated in a schedule appended to the motion."

They are relying on Rule 206. Kindly read Rule 206 which they are relying upon. This is Rule 206 which I will read. I will read sub-clause (2) which is the relevant thing now. It says :

"Each demand shall contain first a statement of the total grant proposed and then a statement of the detailed estimate under each grant divided into items."

That is the distinction. Look at both the rules to find out the basic distinction. Under Rule 206, sub-clause (2) you will have to give details of each item. That is what they are asking for. Under Rule 214, you do not have to give details. Therefore, the point of order is not in order.

SHRI DATTATRAYA KUNTE : I have to make one submission. Shri Mahajan has read out the rule relating to Vote on account. On page 1 of this book you will find 'broadly the provision represents 1/6 of the estimated gross expenditure included in the Demands for Grants, except in certain cases where the expenditure is spread over.' Therefore, when 1/6 of the expenditure of the Demand is involved, this rule is very relevant.

SHRI NATH PAI : There is no reply ; you may uphold the point, Sir.

MR. SPEAKER : Let me hear the Law Minister.

DR. RAM SUBHAG SINGH : The Prime Minister said that no assessment has yet been made with regard to 8 States. The Planning Commission has also not made any assessment of the total requirements. And, therefore, this is a most arbitrary provision that has been made with a view to enlisting support from the States and to throttle the Government in the States which are not in their favour.

श्री एस० एम० जोशी (पूना) : अध्यक्ष महोदय, सबन के सामने मैं एक सुझाव देना

चाहता हूँ। यह डिमाण्ड जिस पर यहाँ प्राप्ति किया गया है, अगर आज ही वोट-भान-एकाउन्ट पास करना है, तो उसको इसमें से निकाल दिया जाय। मेरी दृष्टि में यह रास्ता ठीक रहेगा।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Shri Kunte has asked whether the inclusion of Rs. 175 crores should be deemed a new service. Question of treating this as a new service will have to be considered in the light of the PAC's recommendations. The PAC's recommendations in this regard are contained in their 11th and 50th Reports which do not, however, envisage extension of to new service or new instrument of service concept to loans to States.

SHRI NATH PAI : Is it a loan ? For how long ?

SHRI DATTATRAYA KUNTE : How much of it is recoverable and under what rules ?

SHRI P. C. SETHI : If hon. member would care to look at page 97 of the Book of Demands of Finance Ministry, Demand 114 the heading is 'Loans and Advances by the Central Government'. This is under that heading. This cannot be conceived of as a new service. I would certainly agree that had it been a new service, there would have been difficulty. But according to the position as explained by me, this is not a new service.

Then it has been amply made clear that the disbursement of this amount of Rs. 175 crores had to be decided after consultation with various States and the Planning Commission. I can assure the hon. House at this stage that when these figures are decided upon, we will certainly inform the House.

SHRI DATTATRAYA KUNTE : I must clarify the position. The Minister has said that details have to be worked out after consulting the States.

श्री सु० प्र० शां (कासगंज) : अध्यक्ष, महोदय, यह प्वाइन्ट ऑफ ऑर्डर है या नकार-फिक्शन है, क्या है ?

SHRI DATTATRAYA KUNTE : It is a point of order. I am not making a speech. I am seeking a clarification from the Minister.

MR. SPEAKER : Do not make it a debate. When you mentioned your point of order, I heard you.

SHRI DATTATRAYA KUNTE : My only question is : When the Minister said just now that the details cannot be decided till there is consultation with the States, does it satisfy rule 206(2) ? As long as that is not done, the Demand could not be put to the House.

Another point is that he is referring to the next year. But in the current year, as I pointed out, they are going to spend as much as Rs. 275 crores before 31 March. The Prime Minister said that they have discussed it with the Planning Commission. The *Times of India* says that rules must be framed. Why not lay the scheme before the House. This is the information I want. I am not making a speech at all.

MR. SPEAKER : Still he has made it.

SHRI P. C. SETHI : In further clarification, I may say that this is not the position only this year. In 1966-67 and 1967-68, we gave Rs. 108 crores and Rs. 118 crores respectively. As far as the current year is concerned, the figure of Rs. 275 crores has been given. But what has been done is only a provision in advance keeping in view the previous experience we have had.

AN HON. MEMBER : What are the principles ?

SHRI P. C. SETHI : With regard to Rs. 175 crores, the details are to be decided after consultation with the States. These will also have to be decided after consultation with the Planning Commission.

MR. SPEAKER : For the time being we will pass on to the next item, and I will give my ruling later. I will consider all these objections.

THE MINISTER OF PARLIAMEN- TARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): The matter has been raised and answered.

Now, we should proceed with the Vote of Account.

MR. SPEAKER : We take up item No. 9, Discussion under Rule 193.

18.58 hrs.

DISCUSSION RE : REVISION OF SCALES OF PAY AND ALLOWANCES OF EMPLOYEES OF UNION TERRITORIES

श्री श्रीचन्द गोयल (चण्डीगढ़) : अध्यक्ष महोदय, अभी कुछ दिन पूर्व हमारे राज्य गृह मन्त्री ने यूनियन टेरिट्रीज के पे-स्केल्स के सिल-सिले में जो वक्तव्य दिया है उससे हिमाचल प्रदेश के लगभग एक लाख सरकारी कर्मचारियों को जिस प्रकार की निराशा हुई है और चण्डीगढ़ के साढ़े चार हजार सरकारी कर्म-चारियों (यूनियन टेरिट्री) को जिस प्रकार की भीषण स्थिति का सामना करना पड़ा है उस सिलसिले में मैं यह विवाद प्रारम्भ करना चाहता हूँ। सौभाग्य की बात है कि हमारे गृह-मन्त्री, श्री चव्हाण इस समय इस सदन के अन्दर उपस्थित हैं। मैं चव्हाण साहब का ध्यान इस बात की तरफ आकृष्ट करना चाहता हूँ कि 28 अगस्त, 1969 को मेरे ध्यानाकर्षण प्रस्ताव के ऊपर आपने कहा था कि चण्डीगढ़ के 6 हजार सरकारी कर्मचारी जिनको पंजाब, हिमाचल प्रदेश या हरियाणा में एलोकेट नहीं किया गया है उनको यह रिवाइज्ड ग्रेड जो बाकी सरकारी कर्मचारियों को मिल रहा है, नहीं मिला है और उस सिलसिले में आपने कहा था :

"The Government are advised that the legal position with regard to these unallocated employees, so long as they remain unallocated to any State, is that they will be deemed to be employees of the State of Punjab on deputation to Chandigarh. Therefore, these employees will be entitled to Punjab scales of pay, Government have accepted this advice and will take action accordingly."